

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
ZAPAK MOBILE GAMES PRIVATE LIMITED
OPERATING IN THE BUSINESS OF DEVELOPING AND PUBLISHING MOBILE
AND ONLINE GAMES AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	ZAPAK MOBILE GAMES PRIVATE LIMITED CIN: U74140MH2006PTC162872 PAN: AADCP9399K
2.	Address of the registered office	Regd. Office: 502, Plot No. 91/94 Prabhat Colony, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	No fixed assets are available with the Corporate Debtor.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made during the last financial year 2024-25.
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.zapakmobilegames@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.zapakmobilegames@gmail.com
10.	Last date for receipt of expression of interest	26-09-2025
11.	Date of issue of provisional list of prospective resolution applicants	06-10-2025
12.	Last date for submission of objections to provisional list	11-10-2025
13.	Date of issue of final list of prospective resolution applicants	21-10-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans	26-10-2025

	to prospective resolution applicants	
15.	Last date for submission of resolution plans	25-11-2025
16.	Process email id to submit Expression of Interest	cirp.zapakmobilegames@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

Date: 11.09.2025
Place: Ahmedabad



IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director – Mr. Mohit Bipinchandra Adatiya
Appointed as Resolution Professional
In the Matter of Zapak Mobile Games Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
AFA validity up to: 31.12.2025
Address- 10th Floor, 1003, Zion Z1, Ramdas Road, Near Avalon Hotel,
Thaltej, Ahmadabad– 380059, Gujarat
Email for Correspondence - cirp.zapakmobilegames@gmail.com



बैंक ऑफ बड़ौदा
Bank of Baroda

ID BHUVA MARG BRANCH WADALA,
N.K.E.S School. I.D.Bhuva Marg Wadala(West),Mumbai-400031, Tel: 022-24180994 e-mail: vjwada@bankofbaroda.com

Possession Notice (For Immovable Property) (As per Security Interest Enforcement Rules, 2002)

Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of financial Assets And Enforcement to security Interest Act, 2002 and in exercise of powers confirmed under section 13 (2) and Rule 9 of the Security Interest Enforcement Rules, 2002, issued Demand Notice/s on the dates mentioned against each account calling upon the respective Borrowers/Mortgagors/Guarantors to repay the amount as mentioned against each account within 60 days from the date of receipt of the said notice.

The Borrowers/Mortgagors/Guarantors having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 9 of the Security Interest Enforcement) Rules, 2002, on the dates mentioned against each account.

The Borrowers/Mortgagors/Guarantors in particular and the public in general is hereby cautioned not to deal with the property/ ies and any dealing with the property/ ies will be subject to the charge of the Bank of Baroda for the amounts and interest thereon.

S. No.	Name of The Borrower/ mortgagor/ guarantor (Owner of the property)	Description of the property Mortgaged	Date of Demand Notice	Date of affixture of possession notice	Amount outstanding (Rs.)
1	1) Mrs. Ujjwala Vilas Lokhande 2) Mr. Vilas Ganpat Lokhande	Flat No. 306, admeasuring 270 sq. ft. Carpet area on 3rd floor, B-Wing, in the building known as Kacharkhana Co-operative Society Ltd., on land bearing Survey No. 26 (Part), situated at Village-Matunga, Tal. & Dist. Mumbai, within the Registration District and Sub-District at Mumbai City and Mumbai, having the Boundaries of the property towards : East : By Kohinoor Mill, Towards West : By Shanti Height, Towards North : By Chanchal Smruti Building, Towards South : By Kohinoor mill in the name of Borrower Mrs. Ujjwala Vilas Lokhande and Mr. Vilas Ganpat Lokhande.	20.05.2025	05.09.2025 (Symbolic)	Rs.57,78,112.89 (Rupees Fifty Seven Lakhs Seventy Eight Thousand One Hundred Twelve And Paise Eighty Nine Only) as on 09.05.2025 (inclusive of interest up to 28-02-2025) plus unapplied interest and other charges
2	1) M/s. Ujjwala Caterers 2) Prop. Mrs. Ujjwala Vilas Lokhande 3) Mr. Vilas Ganpat Lokhande	Flat No. 306, admeasuring 270 sq. ft. Carpet area on 3rd floor, B-Wing, in the building known as Kacharkhana Co-operative Society Ltd., on land bearing Survey No. 26 (Part), situated at Village-Matunga, Tal. & Dist. Mumbai, within the Registration District and Sub-District at Mumbai City and Mumbai, having the Boundaries of the property towards : East : By Kohinoor Mill, Towards West : By Shanti Height, Towards North : By Chanchal Smruti Building, Towards South : By Kohinoor mill in the name of Borrower Mrs. Ujjwala Vilas Lokhande and Mr. Vilas Ganpat Lokhande.	20.05.2025	05.09.2025 (Symbolic)	Rs. 8,01,459.75 (Rupees Eight Lakhs One Thousand Four Hundred Fifty Nine and Paise Seventy Five Only) as on 09.05.2025 (inclusive of interest up to 28-02-2025) plus unapplied interest and other charges

The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets

Place : Matunga
Date : 05-09-2025

Authorised Officer
Bank of Baroda



बैंक ऑफ बड़ौदा
Bank of Baroda

ID BHUVA MARG BRANCH WADALA,
N.K.E.S School. I.D.Bhuva Marg Wadala(West),Mumbai-400031, Tel: 022-24180994 e-mail: vjwada@bankofbaroda.com

Possession Notice (For Immovable Property) (As per Security Interest Enforcement Rules, 2002)

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The Borrowers/Mortgagors/Guarantors having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 9 of the Security Interest Enforcement) Rules, 2002, on the dates mentioned against each account.

The Borrowers/Mortgagors/Guarantors in particular and the public in general is hereby cautioned not to deal with the property/ ies and any dealing with the property/ ies will be subject to the charge of the Bank of Baroda for the amounts and interest thereon.

S. No.	Name of The Borrower/ mortgagor/ guarantor (Owner of the property)	Description of the property Mortgaged	Date of Demand Notice	Date of affixture of possession notice	Amount outstanding (Rs.)
1	1) M/s. Jyothi Caterers 2) Prop. Mr. Raghavendra M. Hegde 3) Mrs. Pallavi Nityanand Shetty	Flat No. 104, "B" Wing, Osho Satyam CHS Ltd., Plot No. 484, Sector-2A, Airoli, Navi Mumbai – 400701, in the name of Mr. Raghavendra M. Hegde	23.05.2025	05.09.2025 (Symbolic)	Rs. 22,89,892/- (Rupees Twenty Two Lakh Eighty Nine Thousand Eight Hundred Ninety Two Only) as on 28.04.2025 plus unapplied interest and other charges
2	1) Mr. Raghavendra Hedge 2) Mrs. Pallavi Nityanand Shetty	Flat No. 104, "B" Wing, Osho Satyam CHS Ltd., Plot No. 484, Sector-2A, Airoli, Navi Mumbai – 400701, in the name of Mr. Raghavendra M. Hegde	23.05.2025	05.09.2025 (Symbolic)	Rs.51,96,574/- (Rupees Fifty One Lakhs Ninety Six Thousand Five Hundred Seventy Four Only) as on 28.04.2025 plus unapplied interest and other charges
3	1) Mr. Raghavendra Hedge 2) Mrs. Pallavi Nityanand Shetty	Flat No. 104, "B" Wing, Osho Satyam CHS Ltd., Plot No. 484, Sector-2A, Airoli, Navi Mumbai – 400701, in the name of Mr. Raghavendra M. Hegde	23.05.2025	05.09.2025 (Symbolic)	Rs. 3,68,196/- (Rupees Three Lakhs Sixty Eight Thousand One Hundred Ninety Six Only) as on 28.04.2025 plus unapplied interest and other charges
4	1) M/s. The Food Temple 2) Prop. Mr. Raghavendra M. Hegde 3) Mrs. Pratima G. Saliyan 4) Mr. Ganesh Saliyan	1) Flat No. 104, "B" Wing, Osho Satyam CHS Ltd., Plot No. 484, Sector-2A, Airoli, Navi Mumbai – 400701, in the name of Mr. Raghavendra M. Hegde. 2) EMDTD of Flat No. 21, 2nd Floor, B Wing, Aura Building, Sanghavi Paradise, S. No. 152, H. No. 4, Plot No. 1 to 57, Village Asangaon, Near Tulsi Vihar, Tal. Shahapur, Dist. Thane 421601 in the name of Mrs. Pratima Ganesh Saliyan and Mr. Ganesh Narayan Saliyan.	23.05.2025	05.09.2025 (Symbolic) 06.09.2025 (Symbolic)	Rs.43,25,222.26 (Rupees Forty Three Lakhs Twenty Five Thousand Two Hundred Twenty Two and Twenty Six Paise Only) as on 28.04.2025 plus unapplied interest and other charges

The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets

Place : Airoli/Asangaon
Date : 05-09-2025 and 06-09-2025

Authorised Officer
Bank of Baroda

NAKODA LIMITED (IN LIQUIDATION)
CIN: L17111GJ1984PLC045995
(The Company)
Registered Office: Block No 1 & 12 to 16 Village-Karanj Tal Mandvi Dist-Surat Gujarat-394110

Sale of Assets of Company under the provisions of the Insolvency and Bankruptcy Code, 2016

Notice is hereby given to the public in general that the e-auction process of Sale of Nakoda Limited - in Liquidation' (Corporate Debtor) as "Going Concern" or "Assets on Standalone basis" under the provisions of Insolvency and Bankruptcy Code, 2016 and Regulations there under, is scheduled to take place on **14th October 2025**. The E-Auction will be conducted on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS, WHATEVER THERE IS BASIS AND NO RECOURSE BASIS."

The Auction will be conducted by the undersigned through -Auction service provider, EBKRAY through its website <https://baanknet.com> (With the unlimited extension of 5 minutes each).

Option A: The following assets available for sale in e-auction as per Regulation 32(e) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 as a Going Concern
Date and Time of E- Auction: 14.10.2025 from 12:00 Noon to 01:00 PM

Sr. No	Asset Description	Reserve Price (In Rs Lakhs)	Earnest Money Deposit (In Rs Lakhs)	Bid/Incremental Value (In Rs Lakhs)
1	Sale of Corporate Debtor as a Going Concern (including all its assets and liabilities but excluding Cash and Bank Balance) as per regulation 32(e) of IBBi (Liquidation Process) Regulations, 2016.	15,04.12	752.06	20

OR

Option A1, A2, A3 & A4: The following assets available for sale in e-auction as per Regulation 32(a) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 as on Standalone basis (in case no bids received for Auction under Option -A, then bids under Option A1, A2, A3 & A4 will be considered)
Date and Time of E- Auction: 14.10.2025 from 01:00 PM to 02.00 PM

A1	Surat Plant Comprising of Phase-1 (Land measuring 33,303 sq. meters including building, Plant & Machinery thereupon)	4,757.28	237.86	10
A2	Surat Plant (Yarn Manufacturing Plant measuring 18,550.05 sq. mtrs. Including building, plant and machinery thereupon)	6,851.58	342.58	15
A3	Surat Plant (Chips Manufacturing Plant measuring 11,534.39 sq. mtrs. Including building, plant and machinery thereupon)	3,422.22	171.11	10
A4	Flat at Surat	10.04	0.50	0.10

Terms and Condition of the E-auction are as under:

E-Auction will be conducted on "AS IS WHERE IS""AS IS WHAT IS" "WHATEVER THERE IS" and "AND NO RECOURSE BASIS" through approved service provider EBKRAY through its website <https://baanknet.com>.

2. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Condition of online auction sale are available on the website of EBKRAY at <https://baanknet.com> or can be obtained through an email at ravindranakoda@gmail.com.

3. The Liquidator has right to accept or cancel or extend or modify, etc. any terms and conditions of E-Auction at any time. He has right to reject any of the bids without giving any reasons.

4. Last Date for Submission of Eligibility Documents: **October 09th 2025**. Please note any delay of submission in the interest and eligibility documents will not be considered in the list of prospective bidders.

5. Last Date for Submission of EMD: **11th October 2025**.

6. The Applicability of taxes including stamp duty on Land & Building shall be governed by the prevalent laws of India or respective State and plant and machinery, stock, inventory & consumables of respective plant shall be sold after levying applicable GST.

7. The intending bidders, prior to submitting their bid, should make their independent inquiries and conduct their independent due diligence at their own expenses and satisfy themselves.

8. The properties mentioned above can be inspected by the prospective bidders only after submission of Eligibility Documents i.e. post **October 05th 2025** with an email request for prior appointment relating to the visit.

9. The properties of the Corporate Debtor are being attached by the Enforcement Directorate and Income Tax Department for which a matter is sub-judice before the Hon'ble High Court, Gujarat, Also, the matter relating to release of the attached properties by the Enforcement Directorate is also sub-judice before the Hon'ble NCLT, Ahmedabad. The intending bidders should conduct their independent due diligence at their own expenses.

10. The successful bidder can pay balance of the bid amount within 30 days of issuance of LOI, and balance amount shall be after adjusting the EMD amount already paid; which can be further extended by 150 days (i.e. total time period of 180 days) at the request of Successful Bidder. Provided that in case the Successful Bidder seeks to have the said extension of 150 days, the same shall be granted subject to imposition of an interest at the rate of 12% per annum from the date of expiry of the 30 days-time period till the actual payment of the complete amount. It may be noted that in no manner whatsoever that the total time period shall be beyond 180 days from the date of issuance of LOI.

11. The intending bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.

For further information, the intending Applicant may contact the undersigned through an email at ravindranakoda@gmail.com.

IMPORTANT NOTE
It is hereby informed to all interested parties that in case any successful bid is achieved for Option A thereby announcing a successful bidder, the remaining Option A1, A2, A3 & A4 shall stand cancelled automatically.

Ravindra Kumar Goyal
Liquidator
M/s Nakoda Limited
IBBI Reg. No. IBB/IA-001/IP-P-02019/2020-2021/13098
Registered Address: I-807, 8th Floor, Godrej Garden City, Behind Nirma University, Jagatpur, S.G. Highway, Ahmedabad-382481
Email: ravindra1960_goyal@yahoo.co.in, ravindranakoda@gmail.com
Communication Address - Office No. 428, Tower-A, Bhutani Cyber Park, Block-C, Phase-2, Plot No C-28 and Plot No C-29, Sector-62, Noida-201305

Place: Ahmedabad
Date: 10.09.2025



बैंक ऑफ बड़ौदा
Bank of Baroda

Horniman Circle Branch, 17 Horniman Circle, Ground Floor, E Dena Building, Fort, Mumbai-400023

NOTICE TO BREAK OPEN THE LOCKER

Consequent Upon Non-Payment Of Rent Which Was Not Paid In Terms Of Safe Deposit Locker Agreement Executed Between The Locker Holders & The Bank, The Termination Notice & Break Open Notice Were Sent Through Post To The Following Locker Holders On Their Registered Address However The Said Notices Returned Undelivered And In Spite Of All Other Efforts Made In Terms Of The Said Locker Agreement, The Locker Holders Neither Responded Nor Be Traced.

Sr No	Branch	Name Of Locker Holder	Address	Date of Notices	Locker No.	Overdue rent
1	Horniman Circle	Aruna S Kataria	681d Monte Sreet Badri Bldg 2nd Floor Mumbai-400050	i) 22/01/2025 ii) 07/07/2025	7008AX 0636	Rs. 6,785.00/-
2	Horniman Circle	Haresh Dwarkadas Asa	Flat 264 Tower A 26 Floor Kalpatan Horizon S K Ahire Marg Worli Mumbai 400018	i) 17/03/2025 ii) 07/07/2025	2794FX 0012	Rs. 29,859.84/-
3	Horniman Circle	Himmatlal K Dunganvan	175-Satyanivas 1st Floor Bazar Gate Street Fort Mumbai 400001	i) 06/02/2024 ii) 07/07/2025	7008AX 1048	Rs. 40,415/-
4	Horniman Circle	Taizoon T Dawoodi	K-23, Konirapuram, Kandhiwa Khurd, Pune - 411048	i) 22/01/2025 ii) 07/07/2025	7008AX 0782	Rs. 6,549/-

In Terms Of The Provisions Of Above Locker Agreement, We Herby Give You Notice That If The Locker Is Not Surrendered & The Key Of The Locker Is Not Returned Within A Period Of 3 Months From The Date Of This Notice, We Will Proceed To Break Open Your Locker, Whether You Remain Present Or Not, On **17.12.2025 At 11.00 A.M** And While Breaking Open The Locker An Inventory Of The Contents Recovered From The Locker, If Any, Shall Be Prepared. Further, The Overdue Rent, Penalties, Charges, Break Open Charges & Other Expenses Shall Be Recovered From You & The Contents Of The Locker Shall Be Dealt With, In Terms Of Executed Locker Agreement And Law. Please Note That Any Action Taken By The Bank In The Above Regard Is Without Prejudice To The Rights, Remedies & Contentions Available To The Bank And It Shall Be At Your Cost, Liability, Risk & Responsibility, Consequences And Bank Shall Not Be Liable In Any Manner Whatsoever.

Date : **11.09.2025**
Place : Mumbai

Branch Head/Authorized Officer
Bank of Baroda

INVENT ASSETS SECURITISATION & RECONSTRUCTION PRIVATE LIMITED
Regd. Office : Baktlwar, Suite 'B', Ground Floor, Backbay Reclamation Scheme, Block III, 229, Nariman Point, Mumbai - 400021

Through E-Mail and R.P.A.D INTIMATION TO TAKE POSSESSION
September 09, 2025

To,

1. **Piyush Mathur** (Guarantor/Mortgagor) A-9/A-10, "Kanishka Co-Op. Housing Society Limited", 2nd Floor, MIDC, Dombivli (East), Mumbai - 421203., **Also at:** 408, Sigma Icon, Nr. Shyamal Cross Road, 132 Ring Road, Satellite, Ahmedabad - 380015.

2. **Shalini Mathur** (Guarantor/Mortgagor) A-9/A-10, "Kanishka Co-Op. Housing Society Limited", 2nd Floor, MIDC, Dombivli (East), Mumbai - 421203., **Also at:** 408, Sigma Icon, Nr. Shyamal Cross Road, 132 Ring Road, Satellite, Ahmedabad - 380015.

Sub: Intimation to take possession of Secured Asset under section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act, 2002")

Please refer to our demand notice dated 22nd April, 2025 issued under Section 13(2) of SARFAESI Act, 2002 demanding from you a sum of **Rs. 3,80,94,68,001.45 /- (Rupees Three Hundred Eighty Crores Ninety-Four Lakhs Sixty-Eight Thousand One Rupee And Forty-Five Paise Only)** respectively as on 31.01.2025, within 60 days along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. ("said notice") in respect of financial/credit assistance granted to M/s. Aakash Tiles Private Limited (under liquidation) ("Borrower") as specified therein. Further, as per the said notice, it was intimated to you that in case of default to make the payment, Invent Assets Securitisation & Reconstruction Private Limited ("Invent") shall take action as per provisions of section 13(4) of SARFAESI Act, 2002 for enforcement of security interest in the immovable properties described in schedule herein below.

It is hereby informed to you that, since you have failed to repay the amount mentioned in the said notice, Invent, being the secured creditor, acting in its capacity as a trustee of INVENT/1516/ISS2 TRUST & INVENT/1516/ISS5 TRUST and on behalf of consortium of Banks is taking further actions under section 13(4) of SARFAESI Act, 2002.

If any person contravenes or attempts to contravene or abets the contravention of the provisions of this Act or of any rules made there under, he shall be punishable with imprisonment for a term which may extend to One Year or with fine or with both under section 29 of SARFAESI Act, 2002 (54 of 2002).

The undersigned being the Authorised Officer of Invent, under the said Act and in exercise of their powers conferred under section 13(12) of the said Act hereby request you to co-operate to handover the peaceful possession of the secured immovable properties as detailed in Schedule hereinbelow on the following date and time as mentioned herein below:

Date: **19th September 2025**
Time: **11.30 A.M.**

sd/-
Yours faithfully,
For Invent Assets Securitisation & Reconstruction Pvt. Ltd. (Trustee of INVENT/1516 /ISS2 TRUST and INVENT/1516/ISS5 TRUST) (on behalf of Invent and Edelweiss Asset Reconstruction Company Limited) **Madhuri Dadarkar, Senior Manager (Authorised Officer)**

Schedule of Immovable Properties

Sr. No.	Description:
1.	Residential Flat at No. A/10 on Second Floor, admeasuring 858 Sq. Feet (Built Up), in a building known as "KANISHKA CO-OP. HOUSING SOCIETY LIMITED", constructed on the plot of land bearing Plot No. RM-9A/4, in the residential Zone at Dombivli MIDC, with in the village limits of Asde Golavali, Dombivli (East), Taluka : Kalyan, District: Thane, with the Sub-Registration District Kalyan & Registration District Thane in the State of Maharashtra.
2.	Residential Flat at No. A/9 on Second Floor, admeasuring 748 Sq. Feet (Built Up), in a building known as "KANISHKA CO-OP. HOUSING SOCIETY LIMITED", constructed on the plot of land bearing Plot No. RM-9A/4, in the residential Zone at Dombivli MIDC, with in the village limits of Asde Golavali, Dombivli (East), Taluka : Kalyan, District: Thane, with the Sub-Registration District Kalyan & Registration District Thane in the State of Maharashtra.

NOTICE OF LOSS OF SHARES OF
Crompton Greaves Consumer Electricals Limited
05GBD, Godrej Business District, Pirojshanagar, Vikhroli (West), Mumbai 400079

Notice is hereby given that the following share certificate have been reported as lost/ misplaced and the Company intends to issue duplicate certificate in lieu thereof, in due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days here of.

Name of the holders	Folio No.	No. of Shares (Rs. 2/- FV)	Certificate No.	Distinctive Nos.
Nirmala Dinkar Tonpe, Dinkar Bhavanishankar Tonpe (Deceased) & Ahilya Bhaskar Kiroloskar (Deceased)	CGC0126101	5880	126101	625440149 – 625446028

Place : Mumbai
Date : 11th Sep. 2025

Arvind Rathil - 0253 2319722



केनरा बैंक Canara Bank
A Grade of India Banking

ARM Branch Mumbai, 4th Floor, Canara Bank Building, Adl Marzan Street, Mumbai – 400 001
Email : cb2565@canarabank.com Web : www.canarabank.com

Appendix IV POSSESSION NOTICE [Rule-8 (1)] (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of the Canara Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated **23.11.2023** and calling upon the Borrower/Mortgagor/ Guarantor **Ms. Shilpa Pandey** to repay the amount mentioned in the notice, being **Rs. 56,04,624.33 (Rupees Fifty Six Lakh Four Thousand Six Hundred Twenty Four and Paise Thirty Three Only)** with interest as on **24.10.2023**, within 60 days from the date of receipt of the said notice.

The Borrower/Mortgagor/Guarantor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor/Guarantor and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him/her under section 13(4) of said act read with Rule 8 & 9 of the said Rules, 2002 on this **09th of September of the year 2025**.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Canara Bank**, Asset Recovery Management Branch for an amount of **Rs.56,04,624.33 (Rupees Fifty Six Lakh Four Thousand Six Hundred Twenty Four and Paise Thirty Three Only)** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY
Flat No. 1502 on Fifteenth Floor, Wing B, admeasuring 55.76 Sq. Mtrs. Carpet Area in The Project known as "Versatile Valley" on land bearing S. No. 11, H. No. 9, S. No. 13,14,15, T. No. 16, H. No. 1A and 1B Total area admeasuring 43,670 Sq. Mtrs. lying being situated at Village Nilje, Taluka Kalyan, Dist. Thane in the name of Ms. Shilpa Pandey.

Date: **09.09.2025**
Place: Nilje

sd/-
Authorised Officer
Canara Bank

PUBLIC NOTICE

We Nirmala Tonpe, Dinkar Bhavanishankar Tonpe (Deceased) and Ahilya Bhaskar Kiroloskar (Deceased) joint holders of 5880 equity shares of face value of Rs. 2 in CG Power and Industrial Solutions Ltd. ("the company") have lost / misplaced certificates for the said 5880 equity shares as per details given hereunder.

Folio No.	Certificate No.	Distinctive No.
0015411	000871428	2821766 – 2824165
0015411	000887651	365476888 – 365477847
0015411	000902175	368720803 – 368723322

The members of public are hereby informed that we have made an application to the Company for issue of duplicate share certificates. Any person who has objection or has any adverse claim may intimate the Company with valid documents within 15 days from the date of publication of this notice. At its registered office at C G House, 6th Floor, Dr. Annie Besant Road, Worli, Mumbai 400030. The Company will proceed to issue duplicate certificates for the above referred equity shares if no valid objection is lodged with the Company within the aforesaid period.

Name : **Nirmala Tonpe**
Address: Plot No. 5B-924, Sector 9, CDA, Market Nagar Cuttack - 753014

Arvind Rathil - 0253 2319722



APACEN

APAC FINANCIAL SERVICES PRIVATE LIMITED
Office No. 501, 5th Floor South Annexe Tower 2, One World Center Senapati Bapat Marg, Lower Parel Mumbai – 400013

PUBLIC NOTICE

APAC HOUSING FINANCE PRIVATE LIMITED is merged / amalgamated into APAC FINANCIAL SERVICES PRIVATE LIMITED with effect from 29 Jan 2024. That the present public notice is being published by APAC Financial Services Private Limited, wherein we hereby notify that the Registration Certificate (CoR) bearing number 05.0169.18 dated 3rd May, 2018 issued by National Housing Bank in favour of APAC Housing Finance Private Limited, has been lost/misplaced.

We caution that if the said Registration Certificate (CoR) is found by any person, it should not be used. Misuse of the lost/misplaced Registration Certificate (CoR) is strictly prohibited and may lead to legal consequences. Any person using or attempting to use the lost/misplaced Registration Certificate for fraudulent purposes will be liable for legal action.

If the Registration Certificate (CoR) is found, please return it to the undersigned. "Contact Information"

Name: **Akhil Parikh** Address: **APAC Financial Services Private Limited**
Office No. 501, 5th Floor South Annexe Tower 2, One World Center Senapati Bapat Marg, Lower Parel Mumbai – 400013 Email ID: compliance@apacfin.com

Place: MUMBAI SD/-Akhil Parikh (Company Secretary and Compliance Officer)
Date : 11.09.2025. APAC FINANCIAL SERVICES PRIVATE LIMITED



केनरा बैंक Canara Bank
सिस्टिम सिंडिकेट सिस्टिम सिंडिकेट

Stressed Asset Management Branch, Canara Bank, Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block, Bandra-Kurla Complex, Bandra East, Mumbai- 400051.
Email : cb15550@canarabank.com TEL : +91 22 26728744/ 26728771/26728793
WEB : www.canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the **Symbolic Possession** of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is" and "As is what is" basis on **25.09.2025** for recovery of **Rs. 2,59,18,89,213.94 (Rupees Two Hundred Fifty Nine crore Eighteen lacs Eighty Nine Thousand Two Hundred and Thirteen Rupees and Ninety Four paise only)** as on **31.08.2025** plus further interest and costs on **01.08.2025**, due to the SAM Branch of Canara Bank from borrower **M/s. Om Shree Pharma Chem Pvt. Ltd. Mr. Kiran K. Kanakia, Mr. Nikunj K Kanakia, M/s Prominent Exim Pvt Ltd (Borrower and Guarantors)**

Sr. No.	Description of the Property	Reserve Price	Earnest Money Deposit
1.	Office Premises at Mid Level between Ground Floor & First Floor in commercial premises "X" Cube, Plot No C-16, C.T.S No. 636 Survey No. 41 off Link Road Village, Oshiwara, Andheri West-400 053 having carpet area of 1066.00 Sq.Ft. & Built up area of 1278.00 Sq. Ft. standing in the name of M/s. Om Shree Pharmachem Pvt. Ltd.	Rs. 65,91,000/-	Rs. 25,59,100/-

The Earnest Money Deposit shall be deposited on or before **23.09.2025 upto 5 p.m.** There is no encumbrance to the knowledge of the Bank.

EMD amount of 10% of the Reserve Price is to be deposited by way of Demand Draft favour of Authorized Officer, Canara Bank SAM Branch Mumbai or deposited in E-Wallet of M/s PSB Alliance Private Limited (BAANKNET) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan on or before **23.09.2025 upto 5.00 pm**. Date up to which documents can be deposited with Bank is **23.09.2025**.

Date of inspection of property: With prior appointment with Authorized Officer on **22.09.2025 (Between 10:00 am to 02:00 pm)**

"ANY PERSON WHO BRING SUCCESSFUL BIDDER SHALL BE ENTITLED TO 1% OF SALE VALUE OF THE PROPERTY OR CONTRACTUAL LIABILITY WHICHEVER IS LESS WITH MINIMUM OF Rs. 10,000/- UPTO MAXIMUM OF Rs 3,00,000/- (INCLUDING GST)

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Kishor Kerba Mane, Authorised Officer, Canara Bank, SAM Branch, Mumbai (Ph. No.: 022 - 26728777, M/s. 8097599940) or Rupesh Pillewani Manager (Mob. 9380160126) E-mail id : cb15550@canarabank.com during office hours on any working day or the service provider M/s PSB Alliance (BAANKNET), Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai-400 037. Contact Person Mr. Dharmesh Asher Mob. 9892219848, (avp.projectmanager2@psballiance.com), Help desk No. 829122220, (support.BAANKNET@psballiance.com) ,Website - <https://BAANKNET/>.

Date: **04.09.2025**
Place: Mumbai

sd/-
Authorised Officer
Canara Bank, SAM Branch

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ZAPAK MOBILE GAMES PRIVATE LIMITED
OPERATING IN THE BUSINESS OF DEVELOPING AND PUBLISHING MOBILE AND ONLINE GAMES AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. ZAPAK MOBILE GAMES PRIVATE LIMITED CIN: U74140MH2006PTC162872 PAN: AADCP9399K
2.	Address of the registered office Regd. Office: 502, Plot No. 91/94 Prabhat Colony, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055
3.	URL of website Not available
4.	Details of place where majority of fixed assets are located No fixed assets are available with the Corporate Debtor.
5.	Installed capacity of main products/ services The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year No sale of main products/services was made during the last financial year 2024-25.
7.	Number of employees/ workmen No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Details can be sought by sending email at cbp.zapakmobilegames@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Details can be sought by sending email at cbp.zapakmobilegames@gmail.com
10.	Last date for receipt of expression of interest 26.09.2025
11.	Date of issue of provisional list of prospective resolution applicants 06.10.2025
12.	Last date for submission of objections to provisional list 11.10.2025
13.	Date of issue of final list of prospective resolution applicants 21.10.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 26.10.2025
15.	Last date for submission of resolution plans 25.11.2025
16.	Process email id to submit Expression of Interest cbp.zapakmobilegames@gmail.com
17.	

